

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CRIMINAL) Diary No. 182/2023

(Arising out of impugned final judgment and order dated 30-07-2021 in IA No. 01/2017 passed by the High Court Of Jammu & Kashmir And Ladakh At Jammu)

PANKAJ SHARMA

Petitioner(s)

VERSUS

STATE OF JAMMU AND KASHMIR

Respondent(s)

(FOR ADMISSION and I.R. and IA No.11111/2023-CONDONATION OF DELAY IN FILING and IA No.11117/2023-EXEMPTION FROM CUSTODY CERTIFICATE and IA No.11116/2023-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

WITH

SLP(CrI) No. 4283/2023 (II-C)

(IA No. 56505/2023 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 17-07-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Rameshwar Prasad Goyal, AOR  
Mr. Ali Qambar Zaidi, Adv.  
Ms. Pallavi Sharma, Adv.  
Mr. Sachin Pahwa, Adv.  
Ms. Saloni Sharan, Adv.

For Respondent(s)

Mr. Parth Awasthi, Adv.  
Mr. Shailesh Madiyal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

It is stated that the appeal(s) is coming up for hearing before the High Court on 27.07.2023.

Re-list in the second half of August 2023.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR